

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW WOOD EXHIBIT~~

O.A. No. 469
~~Exhibit~~

1987

DATE OF DECISION 22.3.1991

Smt. Aslam Pushali

Petitioner

Mr. P. S. Chari

Advocate for the Petitioner(s)

Versus

Permanent Way Inspector & Anr. Respondent

Mr. R. M. Vin

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M. M. Singh : Administrative Member

The Hon'ble Mr. R. C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? No
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

: 2 :

Smt. Aslam Pushali
 Madrasi Zupadpatti,
 Western Railway,
 Valsad.

: Applicant

Versus

Permanent Way Inspector,
 DMO BL, Valsad.

The General Manager,
 Western Railway,
 Churchgate, Bombay. 20.

: Respondents

O R A L O R D E R

Date: 22.3.1991

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

1. In this Original Application filed under Section 19 of the Administrative Tribunals Act 1985, the applicant, ^{on 4} a Khalasi/Gangman, ^M the claim of last eight years of service with the Western Railway has ^M prayed for quashing her oral ^{of her termination} order dated 10.8.1987 passed by the Permanent Way Inspector ^M at Valsad. This is stated at bar by counsel Mr. Shiv Prasad Rao, proxy counsel for Mr. P. S. Chari, learned counsel for the ^{Wav} applicant, ^M the applicant has since been restored to work from October, 1990. Mr. R. M. Vin, learned counsel for the respondents present.

2. As there is no evidence in the pleadings of the ^M applicant to the effect that she has put in the requirement ^{a number} of ^M days ^M the dates of work with the respondents qualifying her for protection under the Industrial Disputes Act, 1947, we see no case for passing any judgment on whether alleged termination on 10.8.1987 was in violation of provision of Industrial Disputes Act.

3. As the applicant has already been restored to service, the application is disposed of as having become infructuous. We hereby do so. There are no orders as to costs.

R.C.Bhatt
 (R.C.Bhatt)
 Judicial Member

M.M.Singh
 (M.M.Singh)
 Administrative Member